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TELECOM REGULATORY AUTHORITY OF INDIA

THE TELECOMMUNICATION (BROADCASTING AND CABLE) SERVICES (FOURTH) (ADDRESSABLE SYSTEMS) TARIFF (SECOND AMENDMENT) ORDER, 2013

(No. of 2013)

NOTIFICATION

New Delhi, the ____, 2013.

No. 1-9/2012- B&CS. ------ In exercise of powers conferred by sub-clauses (ii), (iii), (iv) and (v) of clause (b) of sub-section (1) and sub-section (2) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), read with notification of the Government of India, in the Ministry of Communication and Information Technology (Department of Telecommunications), No. 39,-----

- (a) issued, in exercise of the powers conferred upon the Central Government by proviso to clause (k) of sub-section (1) of section 2 and clause (d) of sub-section (1) of section 11 of the said Act, and
- (b) published under notification No. 39 (S.O. 44 (E) and 45 (E)) dated the 9th January, 2004 in the Gazette of India, Extraordinary, Part II- Section 3- Sub-section (ii), ----

the Telecom Regulatory Authority of India hereby makes the following Order further to amend the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 (1 of 2010), namely:-

- **1**. (1) This Order may be called the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff (Second Amendment) Order, 2013.
- (2) This Order shall come into force from the date of its publication in the Official Gazette.
- **2**. In clause 6 of the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010, (1 of 2010),---
- (a) in the heading, the word "pay" shall be omitted;

(b) in sub-clause (1), for the second proviso, the following proviso shall be substituted, namely:--

"Provided further that in case a multi-system operator or direct to home operator or Internet Protocol service provider or HITS operator providing broadcasting services or cable services to its subscribers, using a digital addressable system, offers channels as a part of a bouquet, the a-la-carte rate of such channels forming part of that bouquet shall be subject to the following conditions, namely:-

- (a) the a-la-carte rate of a pay channel forming part of a bouquet shall not exceed two times the a-la carte rate of the channel offered by the broadcaster at wholesale rates for addressable systems; and
- (b) the a-la-carte rate of a pay channel forming part of a bouquet shall not exceed three times the ascribed value of the pay channel in the bouquet;

Explanation: Ascribed value of a pay channel in a bouquet means the value arrived at by multiplying the proportionate value of the pay channels in the bouquet with the a-la-carte rate of the same pay channel and divided by the sum of a-la-carte rates of all the pay channels in the bouquet, and proportionate value of the pay channels in the bouquet shall be calculated in the following manner:-

[Bouquet rate x sum of a-la-carte rate of pay channels]/[sum of a-la-carte rate of pay channels + sum of a-la-carte rate of free-to-air channels taking rate of free-to-air channel as Rs. 1];

- (c) in sub-clause (2), the word "pay", wherever appearing, shall be omitted;
- (d) for sub-clause (4), and before Explanation, the following sub-clause and provisos shall be substituted, namely:--
- "(4) It shall be open to the service provider providing services through addressable system to specify a minimum monthly subscription, not exceeding one hundred and fifty rupees (exclusive of taxes) per month per subscriber, towards channels chosen by the subscriber;

Provided that the subscriber of the addressable systems may subscribe to any bouquet or any bouquet and any pay or free-to-air channel or only free-to-air channels or only pay channels or pay channels and free-to-air channels.

Provided further that nothing contained in this sub-clause shall apply to the service provider providing service through digital addressable cable television system;

- (e) after sub-clause (4), the following sub-clause shall be inserted, namely:--
 - "(5) if a service provider offers a bouquet consisting of standard definition channels and high definition channels or three-dimensional channels or both, requiring special type of set top box, it shall:---
 - (a)ensure that such bouquet is provided to only those subscribers who have set-top-box compatible to receive the channels contained in the said bouquet; and
 - (b) offer the same bouquet to other subscribers after excluding high definition and three dimensional channels from the bouquet; and
 - (c)fix the rate of bouquet, referred to in para (b), after deducting the ascribed value of the high definition and the three dimensional channels forming part of the bouquet referred to in para (a)."

(Rajeev Agrawal) Secretary, TRAI

Note 1.---- Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 (1 of 2010) was published vide notification No. 11-14/2009-B&CS dated the 21st July 2010, and subsequently amended vide notifications No. 1-9/2012 -B&CS dated the 30th April 2012.

Note 2.---- The Explanatory Memorandum annexed to this Order explains the objects and reasons of the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff (Second Amendment) Order, 2013 (__ of 2013).

Explanatory Memorandum

I. Background

- 1. In the last few years, the exponential growth in the number of TV channels (both free-to-air [FTA] and pay) combined with the inherent limitations of the analog cable TV systems has posed several challenges in the cable TV sector, mainly due to capacity constraints and non-addressable nature of the network. With time and evolution of technology, new addressable TV platforms like direct-to-home (DTH), internet protocol television (IPTV) etc. became available. The evolution of technology also paved way for introducing digitization with addressability in the cable TV sector. Accordingly, after studying the subject at length and undertaking a public consultation process, the Authority, on 5th August 2010, gave its recommendations on implementation of Digital Addressable Cable TV Systems (DAS) across the country along with a roadmap to achieve the same.
- 2. The Government accepted the recommendations of TRAI and on 25th October, 2011, promulgated an Ordinance amending the Cable Television Networks (Regulation) Act, 1995, enabling the implementation of Digital Addressable Cable TV Systems in India. Thereafter, the Government also issued a notification dated 11th November, 2011 and its amendment dated 21st June 2012, which laid down the roadmap for implementation of Digital Addressable Cable TV Systems in the country in a phased manner in four phases, with the first phase by 31st Oct. 2012 and the final phase to be completed by 31st December 2014. This will lead to sunset of Analogue Cable TV Systems in the entire country. With parliament passing the bill, the Ordinance dated 25th October, 2011, became an Act on 30th December, 2011. This amendment Act paves way for the implementation of DAS in the country.
- 3. Earlier, on 21st July 2010, TRAI had issued the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010, applicable to broadcasting services and cable services provided to subscribers, through addressable

systems, throughout the territory of India except for cable services provided through cable television networks in the notified CAS areas. Considering the Cable Television Networks (Regulation) Amendment Act 2011, and the notification mentioned above, suitable amendments were made in the tariff stipulations prescribed in the said tariff order after following the due consultation process. This tariff amendment order was notified on 30th April, 2012. The said tariff amendment order, amongst others, contains provisions pertaining to the tariff and composition of basic-service-tier (BST), retail tariff, tariff for advertisement free channels and, as a fall back arrangement, in case the mutual negotiations fail, revenue share between multi system operator (MSO) and local cable operator (LCO).

- 4. One of the most important features of DAS is that it enables choice to the consumer and consequently, allows him to budget his bill accordingly. In this context, in the DTH sector, where the operators are allowed to package and price the offerings, it has been observed that the uptake of channels on a-la-carte basis is negligible. One of the prime reasons for poor uptake of a-la-carte channels is that the a-la-carte rates of the channels are disproportionately high as compared to the bouquet rates, especially for those channels included in the entry level packs. In the said tariff amendment order, under Part-III (Retail Tariff), a proviso to clause 6(1) was inserted in the principal Tariff order, prescribing a relationship between the a-la-carte rate of a channel and the rate of the bouquet, wherein the channel forms a part of the bouquet. This proviso was introduced at the retail level to ensure that the choice of channel on a-la-carte is not rendered illusory to the consumer. The provision prescribes two conditions for the purpose which is generally referred to as "twin conditions".
- 5. The DTH Operator's association submitted a representation to the Authority expressing certain concerns regarding implementation of the 'twin conditions' in the form as prescribed in the said tariff amendment order. As per the said representation, it was apprehended that as per the formulation, retail a-la-carte rate would be much less than the rate offered by the broadcaster to the operator at the wholesale level. Subsequently, four of the existing DTH operators also separately submitted their representations to the Authority raising the issue. Further, MSOs, in meetings with TRAI, had also raised certain apprehensions regarding implementation of the above mentioned 'twin conditions' at retail level.

- 6. The Authority took note of the issues raised by the DTH operators and the MSOs and initiated in-house consultation on the issues. It was also noted that the provisions of the twin conditions are sub-judice in appeals number 5(C) of 2012, 11 (C) of 2012 and 12 (C) of 2012 before Hon'ble Telecom Disputes and Settlement Appellate Tribunal (TDSAT). It was, therefore, considered appropriate that the matter may be decided by the judicial forum so that before taking a final view in the matter, the Authority would have the benefit of the views of the judicial forum on the matter. However, the Hon'ble TDSAT did not make any observations on the prescribed 'twin conditions' in its judgment pronounced on 19th Oct. 2012 on the said appeals. In view of the above, the Authority considered it appropriate to seek views of the stakeholders on the issue of 'twin condition'.
- 7. Further, during the internal analysis it was observed that certain provisions of the tariff order dated 21st July 2010, as amended, also need minor modifications/clarifications. These provisions pertain to prescription of minimum subscription period by the operators for FTA channels subscribed on a-la-carte basis, option to subscribers regarding choice of channel(s)/bouquet(s) or any combination thereof and the manner of offerings of channels such as high definition (HD) or 3D channels which require special Set Top Boxes (STBs).
- 8. To address all the above mentioned issues, a consultation paper titled "Issues related to amendments to the Interconnection Regulations applicable for Digital Addressable Cable TV Systems & Tariff Order applicable for Addressable Systems" was issued on 20th December, 2012. In response to this consultation paper, a total of 48 comments were received from stakeholders including consumers. Based on the comments/views of the stakeholders and the analysis of the issues, the said tariff order has been amended through this tariff amendment order.

II. Analysis of Issues

9. The following is a summary of main issues, stakeholder comments and analysis thereon.

A. Twin Conditions at Retail Level

- 10. While mandating the a-la-carte provisioning in the tariff order dated 21st July 2010, the Authority had decided to adopt a light touch approach and not to mandate any conditions on pricing of a-la-carte channels. It was stated in the explanatory memorandum that the Authority would, however, keep a close watch over the market and may intervene in public interest, whenever necessary. In this context, the Authority has observed that in the DTH sector, wherein the operators are allowed to package and price the offerings, the uptake of channels on a-la-carte basis is minimal. One of the prime reasons for poor uptake of a-la-carte channels is that the a-la-carte rates of the channels are disproportionately high as compared to the bouquet rates, especially in the entry level packs. To ensure effective choice to the consumers through a-la-carte offering and to prevent skewed a-la-carte pricing, following 'twin conditions' were introduced at retail level pricing.
 - "(a) the sum of the a-la-carte rates of the channels forming part of such a bouquet shall in no case exceed one and half times of the rate of that bouquet of which such channels are a part; and
 - (b) the a-la-carte rate of each channel forming part of such a bouquet shall in no case exceed three times the average rate of channel of that bouquet of which such channel is a part;"
- 11. DTH Operators Association vide their representation and Multi-system operators in meetings with TRAI had raised certain apprehensions regarding implementation of the above mentioned twin conditions at retail level. To address the concerns of the DTH operators and Multi-System Operators and to protect the interest of the consumers, the Authority proposed the following 'twin conditions', in its consultation paper dated 20th Dec. 2012:
 - a. The ceiling on the a-la-carte rates of pay channels forming part of bouquet(s) which shall not exceed three times the ascribed value[#] of the pay channel in the bouquet;
 - b. The a-la-carte rates of pay channels forming part of bouquet(s) shall not exceed two times the a-la carte rate of the channel offered by the broadcaster at wholesale rates for addressable systems.

#ascribed value of a pay channel in a bouquet is calculated in the following manner:

- 1. Proportionate Bouquet Rate for pay channels [A] = Bouquet Rate x (Sum of a la carte rate of Pay channels)/(Sum of a la carte rate of Pay channels+ Total no of FTA channels x factor*)
- 2. Ascribed value of a pay channel in a bouquet = [A] x a-la-carte rate of a pay channel/ (sum of a-la-carte rate of all the pay channels)
- *factor=1 if uniform rate of free-to-air channel is less than or equal to Rupees three. The factor = uniform rate of free-to-air channel/3, if the uniform rate of free-to- air channel is greater than Rupees three.
- 12. The opinion of the broadcasters in their response to the above mentioned issue is divided. One group of the broadcasters has stated that these conditions are fair and acceptable. Further, one of the broadcasters, who has favoured these conditions, has suggested that condition (b) should be modified by replacing 'two times' with 'three times'. The second group of broadcasters is in favour of complete forbearance of retail tariff and packaging.
- 13. Most of the MSOs in their response have stated that the present as well as the proposed 'twin conditions' are not feasible and should be removed completely. They further stated that the suggested conditions restrict MSOs from providing bouquets at attractive prices.
- 14. All the DTH operators in their response have stated that 'condition (a)' is impractical and should be removed and 'condition (b)' should be modified so that the a-la-carte rate ceiling for a particular channel is three times (instead of two times) the wholesale a-la-carte rate for that channel applicable for addressable systems. One of the cable operators association which responded on this issue, is in favour of the proposed 'twin conditions'.
- 15. Several consumers have suggested that the pay channel rates (MRP)/a-la-carte price ceilings should be fixed by TRAI as in CAS and the service providers may be asked to determine the bouquet price based on these a-la-carte prices, not the other way round. One consumer has stated that the proposed formula is complicated and the existing 'twin conditions' should be continued.

- 16. An analysis of the issue revealed that the operators are offering the consumers different monthly packs. Notably, these packs also include a sizable number of FTA channels alongwith pay channels. It is observed that these packs consist of variety of channels of different genres such as news, entertainment, sports etc. Due to large size of bouquet and presence of large number of FTA channels in the bouquet, the ceiling derived from the flat average rate (as per the existing 'twin conditions') of a pay channel in the bouquet, at times, may be considerably low and, therefore, may not offer a viable business proposition for the service providers.
- 17. In the 'twin conditions' proposed in the consultation paper dated 20th Dec. 2012, the ceiling of the pay channel rate is linked to the ascribed value of the channel instead of flat average value of the channel in the bouquet. The ascribed value of a channel in a bouquet is basically it's a-la-carte rate, rationalized with respect to the bouquet's rate. Therefore, the proposed ceiling on the a-la-carte rates for pay channels, also offered in bouquet(s) at retail level, was linked to the ascribed value and hence to the a-la-carte rate of that channel which is decided by the operator, depending upon his cost for the channel and the business model adopted. This was envisaged to provide realistic ceilings for the retail pricing of the channels/bouquets.
- 18. The prime concern raised by the MSOs and DTH operators, with regard to the 'twin conditions' as proposed in the consultation paper dated 20th Dec 2012, pertains to their difficulty in offering of bouquets at attractive prices. The Authority has taken note of the concerns of the service providers. In order to provide further flexibility to the operators in fixing of the a-la-carte rates of their pay channels, the 'factor' used in the formula for calculating the proportionate bouquet rate of pay channels has been given a fixed value of '1'. This effectively assigns a value of Rs. 1 to all the FTA channels, included in the bouquet for calculating the proportionate bouquet rate w.r.t. the pay channels. The value of FTA channels as Rs. 1 has been used taking clue from the value assigned to an FTA channel when offered as part of the BST, which is mandatory for the multi system operators to offer, who are providing cable TV services through digital addressable systems.

- 19. The operators are, however, free to fix the rate of the FTA channels, offered on a-la-carte basis, which has to be uniform, as per the extant tariff provisions. Since, the FTA channels, offered on a-la-carte basis, are to be priced uniformly, it is expected that market forces will ensure that such uniform rate would be reasonable. However, the Authority will keep a close watch and intervene, as and when required.
- 20. The other criterion prescribed in condition (b) provides a linkage between the a-la-carte rates of pay channels, forming part of bouquet(s), vis-a-vis the a-la carte rates of the channels offered by the broadcaster at the wholesale level for addressable systems. The linkage has been provided with an intention that the operator has flexibility to package the channels as per his business plan while, at the same time, the restriction prescribed through the linkage (of two time the a-la-carte rate at wholesale applicable for addressable platforms) ensures that the a-la-carte prices are not rendered illusionary to the consumers.
- 21. Therefore, to strike a balance between the consumer interests and the business interests of the service providers, the existing 'twin conditions' have been replaced with the following conditions:
 - (a) the a-la-carte rate of a pay channel forming part of bouquet shall not exceed three times the ascribed value of the pay channel in the bouquet;
 - (b) the a-la-carte rates of pay channels forming part of bouquet(s) shall not exceed two times the a-la-carte rate of the channel offered by the broadcaster to addressable systems at wholesale level;

#ascribed value of a pay channel in a bouquet is calculated in the following manner:

- 1. Proportionate Bouquet Rate for pay channels [A] = Bouquet Rate x (Sum of a la carte rate of Pay channels)/(Sum of a la carte rate of Pay channels+ Sum of a-la-carte rate of FTA channels taking rate of FTA channel as Rs. 1)
- 2. Ascribed value of a pay channel in a bouquet = [A] x a-la-carte rate of the pay channel/ (sum of a-la-carte rate of all the pay channels in the bouquet)

These proposed twin conditions, on the one hand, give the operators sufficient room to price a-la-carte rates of channels reasonably vis-à-vis the bouquet rates prescribed by them and, on

the other hand, allows the consumers to subscribe to channels on a-la-carte basis at reasonable rates thereby, enabling effective choice to the consumer and consequently, allowing them to budget their bills accordingly.

22. Further, in case a channel forms part of more than one bouquet then the above conditions will have to be satisfied for all such bouquets. Further, if the operator offers discounts to its subscribers on bouquet rates, the above said 'twin conditions' should also be satisfied with such discounted bouquet rates.

B. Minimum Subscription Period for FTA channels subscribed on a-la-carte basis by subscribers

- 23. In order to provide a measure of stability to the service providers in servicing the choices made by the subscribers, the Authority, in its principal tariff order dated 21st July 2010 had permitted the operators to stipulate a minimum commitment period, upto a maximum of three months, for the a-la-carte choice of pay channels by the subscriber. Considering the fact that the operators have subsequently been mandated to offer all the channels on their platform on a-la-carte basis, it has raised the issue whether the minimum commitment period should be applicable for all the channels i.e. both pay and FTA. Accordingly, in the consultation paper it was proposed to delete the word "pay" from clause 6(2) of the principal tariff order dated 21st July 2010.
- 24. While most of the MSOs have supported minimum period for subscription of FTA channel as three months, two MSOs have stated that the option of offering FTA channels on a-la-carte basis is not technologically and commercially practical/feasible.
- 25. The DTH operators and their association are in favour of the proposed deletion. One of the LCO associations has also favoured the proposal. While accepting the proposal, the consumers have suggested that the minimum subscription period should be reduced to one month.

26. The primary benefit to the consumer that an addressable TV system can provide is the ability to subscribe to the channels of his choice. In the tariff order dated 21st July 2010, the operators were mandated to offer all the pay channels carried over their network, on a-lacarte basis. It was observed by the Authority that around 75% of all the channels permitted by the Ministry of Information and Broadcasting are FTA channels. Thus, offering only the pay channels on a-la-carte basis, largely deprives the subscribers from exercising their choice of channels. Therefore, the Authority felt it appropriate to extend the a-la-carte provisioning of channels to cover both the FTA and pay channels carried over the network of an operator. Accordingly, vide the tariff amendment order dated 30th April 2012, it was mandated that every operator providing services to its subscribers using an addressable system shall offer or cause to offer all channels, whether pay or FTA, offered by it to its subscribers on a-la-carte basis. In sync with this provision, the Authority is of the view that the word "pay" shall be deleted from the heading of clause 6 and also from the clause 6(2) of the principle Tariff order dated 21.07.2010.

C. Freedom to choose the channel(s) on a-la-carte and/or bouquet(s)

- 27. The issue is that whether the provision, enabling a subscriber to choose channels on a-lacarte basis or bouquet/package basis or any combination of a-la-carte and bouquet/package basis, should be introduced for the subscribers of addressable platforms other than DAS, where similar provision already exists.
- 28. In their response to the issue, the broadcasters, consumers and one of the LCO associations have supported the proposal. Except one MSO, others have stated that it should be incorporated in the tariff order as it ensures parity amongst various addressable platforms. One MSO has suggested that the provision must be subject to the minimum monthly subscription of Rs. 150.
- 29. The DTH operators and their association, in their response, have stated that since a subscriber already has a choice to opt for any channel on a-la-carte basis, therefore, subscriber choosing

- a bouquet offered by the DTH operator should not be permitted to opt for only select channels in a retail bouquet offered to the subscriber.
- 30. The issue has been analysed. In the principal tariff order dated 21st July 2010, it has been provided that every service provider in addition to the offering of pay channels on a-la-carte basis may also offer bouquets of channels. It has been observed that, some of the DTH service providers have been imposing pre-condition for subscribing a particular bouquet before add-on-bouquets are subscribed. The Authority is of the view that such condition is unreasonable and the consumer shall be free to choose any combination of the channel(s) or bouquet(s) offered by the operator. In the tariff amendment order dated 30th April 2012, a provision was made which allowed the subscriber of the digital addressable cable TV system to subscribe to basic service tier or basic service tier and one or more pay channel or only free to air channels or only pay channels or pay channels and free to air channels at his option i.e. consumer is free to choose any combination of the channel(s) or bouquet(s) offered by the operator. Accordingly, the Authority is of the view that a existing provision at sub-clause (4) of clause 6, applicable for addressable platforms other than DAS, should be suitably amended and a proviso be added to bring in parity amongst various addressable platforms as well as to ensure that consumers of these platforms are on equal footing.
 - D. Offerings of Bouquet(s) of channels which require special Set Top Boxes (STBs) such as High Definition Television (HDTV) or Three Dimensional Television (3D TV) channels etc.
- 31. The issue is that whether the channels that require special type of STB be offered only on a-la-carte basis or as a part of a separate bouquet(s) that consists of only those channels that require specialised STBs.
- 32. While most of the broadcasters, in their response to the issue, have supported the proposal of TRAI, one of the broadcasters has suggested that the same should be left to the operators to be decided. While some of the MSOs have supported the proposal, most of the MSOs have suggested that it should be left to the market. The DTH operators have stated, in their

response, that it should be left to the operators to decide. One of the LCO associations is in favour of above mentioned proposal. Consumers and their organizations have stated that SD channels should not be mixed with HD channels in any bouquet.

- 33. The issue has been analysed. It has been observed that some of the operators are offering bouquet of channels that consist of both types of channels i.e. the standard definition Television (SDTV) channels that require vanilla STBs, as well as those requiring special STBs for reception. Normally the channels which require special type of STBs are high definition (HD) and three dimensional (3D) TV channels. Therefore the subscriber, having a normal STB, subscribing to a bouquet that comprises of both types of channels as mentioned above, may be un-necessarily burdened with additional charges of channels which the subscriber will not be able to view. Hence, Authority is of the view that the bouquets offered by the operators should be such that the consumer has a choice to choose the bouquets which are comprised of only those type of channels which his STB supports. For example operator may have a bouquet of channels which comprises of SD, HD and 3D channels but a consumer who has a vanilla STB, will not be able to view HD and 3D channels although, he will have to pay the inbuilt prices for such channels in the bouquet. Similarly, for a consumer, whose STB supports only SD and HD channels, such a consumer will not be able to view the 3D channels, in spite of paying inbuilt price of 3D channels in the bouquet. Moreover, as per the industry estimates, presently the consumers, who are equipped with such specialized STBs, form a very small percentage of the entire subscriber base of addressable platforms and so, offering of bouquets having a mix of SD, HD and/or 3D channels would be against the interests of majority of subscribers. However, such bouquets may be attractive to those subscribers having specialized STBs.
- 34. Keeping in view the above aspects, the Authority feels that if a service provider offers a bouquet consisting of standard definition channels and high definition channels or three-dimensional channels or both, requiring special type of set top box, it should:---
 - (a) ensure that such bouquet is provided to only those subscribers who have set-top-box compatible to receive the channels contained in the said bouquet; and

(b) offer the same bouquet to other subscribers after excluding high definition and three dimensional channels from such bouquet and the rate of such bouquet should be lower than the rate of the bouquet consisting of high definition and three dimensional channels.

Written comments on these draft amendments to the Telecommunication (Broadcasting and Cable) Services (Fourth) (Addressable Systems) Tariff Order, 2010 dated 21st July 2010, as amended from time to time, are invited from the stakeholders by 18th June 2013. The comments may be sent, preferably in electronic form to Mr. Wasi Ahmad, Advisor (B&CS), Telecom Regulatory Authority of India, Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg, New Delhi – 110002, (Tel No.011-23237922, Fax No.011-23220442; Email: traicable@yahoo.co.in, advbcs@trai.gov.in). Comments will be posted on the TRAI's website www.trai.gov.in.